CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560038. Dated: 18 OCT 1993

APPLICATION NO(S) 351 of 1993.

APPLICANTS: K. Gangaya

v/s. RESPONDENTS: Joint Controller of Defence

Accounts, Southern Command, Pune & Others.

TO.

- 1. Sri.V.K.Narasimhan, Advácate, No.15, Seventh Cross, Prasanthanagar, Bangalore-560079.
- The Controller of Defence Accounts, Southern Command, No.1, Finance Road, Pune-411001.
- 3. Sri.M.Vesudeve Rao, Central Govt.Stng.Counsel, High Court Building, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore,

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the above said application(s) on 12-10-93.

DEPUTY REGISTRAR JUD IC IAL BRANCHES.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: :BANGALORE

DATED THIS TWELFTH DAY OF OCTOBER, 1993

Present: Hon'ble Shri V.Ramakrishnan, Member (A)

Hon ble Shri A.N. Vujjanaradhya, Member (J)

APPLICATION NO.351/93

K.Gangaya, Assistant Accounts Officer, Office of the PAO(ORS) ASC(MT), Bangalore-7.

... Arplicant

(Shri V.K.Narasimhan - Advocate)

Versus

- The Joint Controller of Defence Accounts, Southern Command, 1, Finance Road, Pune-1.
- The Controller of Defence Accounts,
 Southern Command,
 Finance Road, Pune-1.
- The Controller General of Defence Accounts, West Block Vth, R.K.Puram, New Delhi-66.
- Union of India represented by the Secretary,
 Ministry of Defence (Finance),
 New Delhi-1.
 Respondents

(Shri M. Vasudeva Rao - Advocate)

This application having come up for admission before this Tribunal today: Hon'ble Shri V.Rama-krishnan, Member (A) made the following:

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We have heard both sides. We find that the applicant had filed an appeal on 31.10.1991 against the applicant of the Disciplinary Authority as at Annexure A4. It

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was summarily dealty with by the Appellatte Authority by order dated 4th February, 1992 as Annexure: A5, and the appeal was not entertained for the reason that the applellant did not have sufficient cause for not preferring the appeal in time. It is seen that the appeal should have been filed around middle of July, 1991 by the applicant. In his letter dated 28.10.1991 he had requested for condoning the delay in filing the appeal and sought for extension of time to prefer appeal. The Appellatte Authority while rejecting the appeal and the prayer for waiving limitation had stated in para two of its order is as follows:

> "The applicant in his letter dated 28.10.91 has stated that he has not been in a position to prefer an arreal within the period of limitation of appeal under Rule 25 and requested for extension of 6 months to prefer an appeal citing various personal difficulties. Having done so, he has preferred the appeal on 31.10.91 on his ownvolition. This indicates that his request for seeking belatedly an extension of 5 months for preferring the appeal is without due consideration, without reasonable basis and exhibits a casual approach to the whole issue."

2. . We hold that the Appellatte Authority should have gone into the appeal on merits rather than refuse to entertain the same on the ground that despite seeking extensign of time by letter dated 28.10.1991, the applicant had preferred the appeal within three days thereafter.

We accordingly direct that the Appellatte Authority should discose off the arreal on merits instead of rejecting only on the ground of delayed submission. The same should be done within three months from the date of receipt of TRUE COPY in 1 this order. With this direction the application is disposed

off finally. No costs.

ABDITIONAL RIMEMBER (J) 12/10/93 BANGALORE

MEMBER

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